

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO.35556 OF 2013

WITH
PRAYER FOR INTERIM RELIEF

Commissioner of Commercial Taxes U. P.

...Petitioner

-VERSUS-

M/s. Castrol India Ltd. & Anr.

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 9th July, 2015, when the Court was pleased to pass the following order :-

**“Counter affidavit may be filed within six weeks from today.
Rejoinder affidavit, if any, may be filed within six weeks thereafter.
List the matter on 30th October, 2015.”**

It is submitted that Mr. M.P. Devanath, Advocate has not filed counter affidavit on behalf of respondent No. 1. Hence, no rejoinder affidavit .

It is further submitted that service of notice upon respondent No. 2 is complete but no one has entered appearance on behalf so far.

The matter is listed before the Hon'ble Court for orders.

Dated this the 27th day of October, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Ravi Prakash Mehrotra, Advocate
100, Lawyers Chambers.
2. Mr. M.P. Devanath, Advocate
5, Link Road, Jangpura Extn.,
New Delhi-110014.

ASSISTANT REGISTRAR